

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1343

ANSWERED ON:12.12.2013

LAND LAWS

Kalmadi Shri Suresh;Punia Shri P.L.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 provides for four-fold compensation hike based on market price of land in regard to land acquisition;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether StateAJTs representations from industries and other stakeholders were consulted in regard to changes in pattern of land use;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to setup an authority for implementation of said Act; and
- (f) if so, the time by which the same is likely to be setup and the name of the States where said authority is proposed to be set up?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI LAL CHAND KATARIA)

(a) & (b): Section 26 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 prescribes the criteria in assessing and determining the market value of the land. Further, Section 30 of the Act provides for a `Solatium` amount equivalent to one hundred percent of the compensation amount.

(c) & (d): The StatesAJTs and other stakeholders were consulted as per the prescribed procedure before introduction of the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 in the Lok Sabha. The aforesaid Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker, Lok Sabha for examination and Report. The Standing Committee held widespread consultations with various States and other stakeholders during preparation of its Report on the aforesaid Bill.

(e) & (f): Section 51 of the Act envisages establishment of Land Acquisition, Rehabilitation and Resettlement Authorities by the appropriate Governments for the purpose of providing speedy disposal of disputes relating to land acquisition, compensation, rehabilitation and resettlement.